

**DEMAND No. 132—CAPITAL OUTLAY OF
THE MINISTRY OF PRODUCTION**

"That a sum not exceeding Rs. 1,20,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Production'."

**DEMAND No. 133—CAPITAL OUTLAY OF
THE MINISTRY OF REHABILITATION**

"That a sum not exceeding Rs. 33,96,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Rehabilitation'."

**DEMAND No. 134—CAPITAL OUTLAY OF
THE MINISTRY OF STATES**

"That a sum not exceeding Rs. 63,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of States'."

**DEMAND No. 135—CAPITAL OUTLAY ON
PORTS**

"That a sum not exceeding Rs. 40,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Ports'."

**DEMAND No. 136—CAPITAL OUTLAY
ROADS.**

"That a sum not exceeding Rs. 1,14,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Roads'."

**DEMAND No. 137—OTHER CAPITAL OUT-
LAY OF THE MINISTRY OF STATES**

"That a sum not exceeding Rs. 7,71,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital Outlay of the Ministry of States'."

**DEMAND No. 138—NEW DELHI CAPITAL
OUTLAY**

"That a sum not exceeding Rs. 55,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'New Delhi Capital Outlay'."

**DEMAND No. 139—CAPITAL OUTLAY ON
BUILDINGS**

"That a sum not exceeding Rs. 97,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Capital Outlay on Buildings'."

**DEMAND No. 140—OTHER CAPITAL OUT-
LAY OF THE MINISTRY OF WORKS,
HOUSING AND SUPPLY**

"That a sum not exceeding Rs. 50,65,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1955, in respect of 'Other Capital outlay of the Ministry of Works, Housing and Supply'."

**APPROPRIATION (VOTE ON
ACCOUNT) BILL**

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1954-55.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1954-55."

The motion was adopted.

Shri C. D. Deshmukh: *I introduce the Bill and beg to **move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1954-55, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part

of the financial year 1954-55, be taken into consideration."

The motion was adopted.

Clauses 1 to 3 were added to the Bill.

The Schedule was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

The House then adjourned till Two of the Clock on Wednesday, the 10th March, 1954.

*Introduced with the recommendation of the President.

**Moved with the recommendation of the President.